

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).838/2005

(From the judgment and order dated 29/07/2004 in WP No. 1909/1991 of The HIGH COURT OF BOMBAY)

DATTATRAYA S. KONDEWAR & ORS.

Petitioner(s)

VERSUS

SOLAPUR TALUKA KHADI GRAM.UTPAD.S.SOC.

Respondent(s)

(With prayer for interim relief and office report)

(FOR FINAL DISPOSAL)

Date: 03/03/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE A.K. MATHUR

For Petitioner(s)

Mr. A.S. Bhasme,Adv.

For Respondent(s) Mr. C.G. Solshe,Adv.

Mr. Vinesh Solshe, Adv.

UPON hearing counsel the Court made the following

O R D E R

Heard learned counsel for the parties.

We do not find any ground to interfere with the impugned order of remand passed by the High Court. The special leave petition is, accordingly, dismissed. As the eviction proceeding commenced in the year, 1985, the trial Court is directed to dispose of the matter within a period of six months from the date

of

receipt of copy of this order. All the parties shall cooperate the trial Court in

disposal of the matter within the aforesaid time.

[Charanjeet Kaur]

[Om Prakash]

Court Master

Court Master